

might be taken. When it is pasted in this manner, I cannot take note of what is under it.

12.27 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 6th December, 1965, will consist of:

- (1) Further consideration of the Food Situation and the drought conditions in the country.
- (2) Further consideration of the motion for reference of the Delhi Administration Bill, 1965 to a Joint Committee.
- (3) Consideration and passing of:
 - The Union Duties of Excise (Distribution) Amendment Bill, 1965.
 - The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
 - The Estate Duty (Distribution) Amendment Bill, 1965.
 - The Goa, Daman and Diu (Absorbed Employees) Bill, 1965.
 - The Indian Tariff (Amendment) Bill, 1965.
- (4) Discussion on the Resolution regarding Report of Railway Convention Committee, 1965.
- (5) Further consideration of the Seeds Bill, 1964, as passed by Rajya Sabha.
- (6) Consideration of a motion for reference of the Foreign Marriage Bill, 1963 to a Joint Committee.

Mr. Speaker: Not local marriage, but foreign marriage.

Shri S. M. Banerjee (Kanpur): Anybody who has foreign exchange outside can marry!

Mr. Speaker: Mr. Kamath tried to intervene and I assured him that it does not relate to him, but to foreign marriage!

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Banerjee intervened, not I, Sir.

Shri Satya Narayan Sinha:

- (7) Consideration and passing of:

The Electricity (Supply) Amendment Bill, 1965.

The Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.

- (8) Discussion on the motion given notice of by Shri H. V. Kamath for modification of the Ministers' Residences (Amendment) Rules, 1966.

- (9) Discussion under Rule 198 to be raised by Shri Madhav Limaye and others on the closure and likely closure of textiles mills and large scale retrenchment and lay-off in engineering, metal and other industries throughout the country on Friday, the 10th December, 1965 after disposal of questions.

- (10) Consideration and passing of the Delhi High Court Bill, 1965.

Mr. Speaker: Yesterday I have assured the House that I will get the information they wanted in connection with those assurances. I will request the Minister that he gets that information.

Shri P. K. Deo (Kalahandi): Sir, in the course of the replies to various questions, the impression was created in this House that the Government is going to table a Bill to extend the life of the Orissa Legislative Assem-

[Shri P. K. Deo]

bly so that the Orissa elections may synchronise with the general elections in 1967. But up-till now nothing has been done. Are we to presume that the Orissa elections are going to synchronise with the general elections?

Mr. Speaker: This cannot be asked now. This is not a general discussion. I have already said that reference can only be made to notices that have been given and the committee has recommended that they should have been taken next week, but they are not included in the list. Reference can be made only to those things and not to other items.

Shri Daji (Indore): On Friday, after Question Hour, Shri Madhu Limaye's motion will be discussed. After that, we will take up non-official business. So, actually there are only three working days next week, Tuesday, Wednesday and Thursday, because Monday will be taken up by the food debate. It is very difficult for me to visualise how within these three days the Government proposes to transact all this business. Therefore, the Government should be more realistic in their assessment and tell us what will be coming up and what would not be coming up, so that we will be able to understand and prepare ourselves. All these evidently cannot be completed in three days.

Shri S. M. Banerjee: Sir, I have only two or three points to make. I welcome the discussion on the closure of the textile mills.....

Mr. Speaker: It is no use commenting or just welcoming an item that has been put down.

Shri S. M. Banerjee: I would request, through you, Sir, the hon. Minister of Commerce to make a statement on this. This discussion is coming up on Friday, the 10th. Before that, if there is an exhaustive statement made by him regarding the closure of all these units and the

action taken by the Government, that would be helpful.

My second point is this. There is a news item. This is the third time that it has appeared in the Press. The Government has taken some decision or is on the verge of taking a decision regarding payment of minimum bonus under the Bonus Act to those employees in the public undertakings who are not covered by the Act. I want to know whether a statement could be made by the Labour Minister clarifying the position in this matter.

My third point is this. I would suggest that we may sit longer hours on two days and have a discussion on the Pakistan intrusion, not only intrusion but naked aggression in Rajasthan border. A motion on that has already been tabled.

श्री प्रकाशचौर शास्त्री (बिजनौर) :
 अध्यक्ष महोदय, जब विदेश मंत्रालय की चर्चा के सम्बन्ध में प्रस्ताव स्वीकृत हुआ था, तो आपने कहा था कि प्रधान मंत्री जी ने हिन्दुस्तान-पाकिस्तान संघर्ष के सम्बन्ध में जो वक्तव्य दिया है, उस के सारे पार्यट्स विदेश मंत्रालय की चर्चा में कवर हो जायेंगे। किन्तु जब पिछले सप्ताह आपसे यह अनुरोध किया गया कि प्रथमे सप्ताह की कार्य-सूची में इस विषय को भी अवश्य सम्मिलित किया जाये, क्योंकि विदेश मंत्रालय की बहस में वे सारी बातें नहीं घा पाई हैं, तो आपने कहा था कि अभी तो अधिवेशन का एक सप्ताह शेष है। अब संसद्-कार्य मंत्री ने जो सूचना दी है, वह इस अधिवेशन के अन्तिम सप्ताह की है। प्राय इतनी बड़ी समस्या हमारे सिर पर खड़ी हुई हो, पाकिस्तान की ओर से बराबर पंजाब, राजस्थान और काश्मीर में आक्रमण चल रहे हैं और संसद् के सारे अधिवेशन में एक भी चर्चा इस पर न हो पाए, शायद यह संसद् की भावनाओं और देश की भावनाओं की दृष्टि से उपयुक्त नहीं होगा।

मैं आपसे अनुरोध करूंगा कि देश की भावनाओं और सदन की भावनाओं को ध्यान में रखते हुए आप संसद-कार्य मंत्री से अनुरोध करें कि प्रत्येक सप्ताह मने ही प्रघिवेशन एक दिन और बढ़ा दिया जाये, लेकिन इस विषय पर बहस प्रवण्य होनी चाहिए ।

Shri U. M. Trivedi (Mandsaur): Sir, I endorse the view expressed by Shri Daji. I am puzzled and confused in my mind as to how it is possible that within a short period of three days next week or in the whole of next week we will be able to go through, glance or at least read all these Bills.

Mr. Speaker: This is a request that I have made more than once, that if one point has been raised by one hon. Member it need not be repeated and emphasised by another hon. Member because the Minister will answer that point.

Shri U. M. Trivedi: I am coming to my other point.

Mr. Speaker: Members should ordinarily put only one question each.

Shri U. M. Trivedi: The question, therefore, that arises is this. In future, I would request the hon. Minister to plan his things well ahead and instead of breaking up the thing week by week and arranging that so many hours will be utilised for this particular week and so on, at the beginning of the session itself the number of hours required should be contemplated and our programme arranged accordingly so that we may not be puzzled in this manner.

Shri Hari Vishnu Kamath: Mr. Speaker, Sir, considering that this is the last such Friday of this session, I request you to allow a little more latitude with regard to raising points, because we will not be able to raise points like this next Friday.

Mr. Speaker: He was congratulated at the conclusion of the Question Hour.

Shri Hari Vishnu Kamath: I will deserve further congratulations because I will make my points very briefly.

I invite your attention, Sir, to Bulletin Part II issued on the eve of this session wherein, as I pointed out earlier, a lot of business was listed. Much of it has been put off to the next session. I would request, therefore, that the business of the House should be planned properly for the next session.

Then, this language should be modified. He has been always saying: "a statement (not to be taken as exhaustive)..." This phrase means that besides this more business may come. Since this business itself could not be put through, instead of saying "not to be taken as exhaustive" it should be "to be taken as tentative".

Mr. Speaker: We will make that amendment.

Shri Hari Vishnu Kamath: The next point is about the next session. There are reports and rumours to the effect that it will be convened in the first week of February. If he is in a position to give the House that information he might do so today.

Lastly, you were yourself good enough to remind the Minister of Parliamentary Affairs about what happened yesterday, and you took upon your broad, strong shoulders the onerous responsibility for the Finance Minister's good behaviour next week. May I ask for a clarification as to whether this responsibility brings within its ambit, apart from the Finance Minister, the other delinquent Ministers also....

Mr. Speaker: I have already asked the Minister....

Shri Hari Vishnu Kamath: That was about the Finance Ministry. Then there is the Home Ministry and other Ministries. I can name them.

Mr. Speaker: I have already said that that information would be sup-

[Mr. Speaker]

plied. So, why should he go on in that strain?

Shri Bakar Ali Mirza (Warrangal): An assurance was given by the Education Minister during the last session that the Aligarh University Bill will be taken up during this session. What has happened to that assurance?

श्री कृष्ण पटनायक (सम्बलपुर) : मैं श्री प्रकाशवीर शास्त्री के मुझाब के साथ इतना जोड़ना चाहता हूँ कि जैसे पश्चिमी सीमाओं पर पाकिस्तान का हमला हो रहा है, उसी तरह से पूर्वी सीमाओं पर भी चीनी हमला हो रहा है और इन दोनों को मिला कर एक चर्चा इस अधिवेशन को खत्म होने से पहले अवश्य होनी चाहिए।

श्री हुकूम खन्व कछवाय (देवास) : अध्यक्ष महोदय, मुझे बहुत ही दुख के साथ कहना पड़ता है कि संसद-कार्य मंत्री

अध्यक्ष महोदय : बीड़ी का बिल नहीं लाए हैं ?

श्री हुकूम खन्व कछवाय : अध्यक्ष महोदय, यह कई लाख लोगों की समस्या है। पिछली बार संसद-कार्य मंत्री ने यह कह कर मजाक में बात टाल दी थी कि मुझे बीड़ी से बड़ा प्यार है। मैं निवेदन करना चाहता हूँ कि मुझे बीड़ी-मजदूरों से बड़ा प्यार है, बीड़ी से नहीं। शायद मंत्री महोदय के कहने का तात्पर्य यह था कि मैं बीड़ी पीता हूँ, लेकिन मैंने जीवन में कभी बीड़ी नहीं पी है। मैं चाहता हूँ कि संसद-कार्य मंत्री साफ़ खुलासा करे कि वह यह बिल अब लाना चाहते हैं या भ्रमले सेशन में लाना चाहते हैं, या वह किसी पूँजी-पति के दबाव से यह बिल नहीं लाना चाहते हैं।

श्री युलशान (भटिंडा) : माननीय सदस्य, शास्त्री जी ने जो कहा है, उस के साथ ही मैं यह कहना चाहता हूँ कि भारत और पाकिस्तान

के संघर्ष के सम्बन्ध में स्थिति वैसी की वैसी है। खास तौर पर पंजाब, राजस्थान और जम्मू-काश्मीर की सीमाओं पर जब रोष गोलाबारी होती है और तोंपों के फायर हॉबे हैं, तो वहाँ पर रहने वाले जो लोग हैं, उनका वहाँ रहना बहुत कठिन हो गया है। वे ठीक तरह से काम भी नहीं कर सकते और वहाँ पर जो संस्थाएँ हैं, वे भी ठप हैं।

अध्यक्ष महोदय : मैं माननीय सदस्यों से कहूँगा कि इस चीके पर स्पीचिज न की जायें, सिर्फ़ पायंट्स रखे जायें। अब मैं एक एक मिनट से ज्यादा किसी मेम्बर को नहीं दूँगा।

श्री मधु सिन्घे (मुंगेर) : लेकिन कई माननीय सदस्यों को विषा गया है।

श्री युलशान : मैं सिर्फ़ यह कहना चाहता हूँ कि इस विषय पर भी बहस की जाये।

Shri Shinkre (Marmagoa): I would suggest that the House might sit tomorrow for the discussion of the subject mentioned by Shri Prakash Vir Shastri.

अध्यक्ष महोदय : श्री मर्य नारायण सिंह।

श्री ह० च० सोब (सिंहभूम) : अध्यक्ष महोदय, मैं कई बार खड़ा हुआ हूँ।

अध्यक्ष महोदय : मुझे बड़ा प्रफ़सोस है कि माननीय सदस्य कई बार खड़े हुए हैं और फिर भी मैं उनको नहीं देख सका, लेकिन उनके सामने जो स्तम्भ है, शायद वह स्काचट है।

श्री स० मो० बनर्जी : उस को हटा दिया जाये।

श्री ह० च० सोब : पिछले सत्र में यह इम्प्रेशन दिया गया था कि एवासिशन धाक कंट्रैक्ट सेबर के बारे में एक बिल पेश किया जायेगा। उस के बाद भी उच्च ले

सम्बन्धित एक ड्राफ्ट बिल हम को दिया गया। मैं जानना चाहता हूँ कि क्या कारण है कि इस बिल को तैयार करने में देर हुआ रहता है और मैं चाहता हूँ कि इस पर विचार करने का समय दिया जाये।

श्रीमती सहोबरा बाई राय (दमोह) : अध्यक्ष महोदय, मैं भी एक प्रश्न पूछना चाहती हूँ।

अध्यक्ष महोदय : जब सब खत्म कर चुकते हैं तब आप प्रश्न पूछने के लिये खड़ी ही जाती हैं।

श्रीमती सहोबरा बाई राय : मैं पहले भी उठी थी।

अध्यक्ष महोदय : आप उठें और मेरी नजर उधर न जाए? अच्छा पूछिए सवाल।

श्रीमती सहोबरा बाई राय : मध्य प्रदेश पर इस वक्त संकट का समय है। पाकिस्तान का हमला हुआ और उसके कारण से वहाँ महंगाई बहुत बढ़ गई है। वहाँ बीड़ी मजदूरों की बहुत बड़ी संख्या है। उनको सवा डेढ़ रुपये रोज से अधिक नहीं मिलता है। एक किन्ना रुपये का वहाँ गल्ला मिल रहा है। बीड़ी मजदूरों के लिए बिल धा जाए तो उनको सुविधा हो जाए। मैं जानना चाहती हूँ कि मंत्री महोदय इस के बारे में क्या कर रहे हैं।

श्री सत्य नारायण सिन्हा : श्री कछवाय ने अपने सवाल को कई बार दोहराया है। मुझे पता नहीं बिपक्षत क्या है। आप जानते ही हैं कि फ्राइडे वाले दिन मेरी बड़ी वाइ-केरिबल पोबीशब होती है। उन्होंने ने बाबा फिल का। लेकिन फिर आप उन से मैं

पूछता हूँ कि इस सेशन में वह इसका सा रहे हैं या नहीं।

Mr. Speaker: When the hon. Minister claims that he is the master of the whole show, why should he say that it is vicarious?

An hon. Member: He is the master of ceremonies.

Shri Hari Vishnu Kamath: He is the major domo.

Shri Satya Narayan Sinha: Therefore I take all the brickbats very pleasantly.

So far as the Aligarh University Bill is concerned, perhaps the Education Minister is going to make some statement. For the present, so far as I know, it has been dropped; it is not going to be introduced in this session. It has something to do with the Banaras Hindu University Bill, as hon. Members are aware, if it is passed. Quite likely it might be delayed.

About contract labour I do not know; I have no information about it. I will just make an inquiry.

About the statement which the Finance Minister has promised, I will certainly try my best to see that the statements are laid on the Table of the House, particularly important assurances for which a large number of Members are anxious, like the foreign exchange affairs and such things.

Shri Hari Vishnu Kamath: Who will judge the importance, you or he? Who will judge what is important?

Shri Satya Narayan Sinha: The Committee.

Shri Hari Vishnu Kamath: He says that the important things will come. You must judge it and not he.

Mr. Speaker: Let him make the statement; after that, if there is something important omitted, it can be seen.

Shri Satya Narayan Sinha: Some of the hon. Members referred to, rightly too, because I had anticipated it, if not apprehended it, that the long list will frighten many of us and they will think how it is possible to put through all this business. Perhaps one thing that my hon. friends have not realised is that there are Bills which may take only half an hour or one hour. The number does not matter. So far 22½ hours are at our disposal and according to that we have just put down the agenda. Of course, the Business Advisory Committee is to meet today and in case the Business Advisory Committee increases the allotment of time, to that extent we will have to drop the Bills. But about one thing I want to assure hon. Members and that is that so far as the allotment, which we have recommended and which has been sanctioned by the Business Advisory Committee, is concerned, all these things have been taken into consideration. There are 22½ hours.

Shri Daji: No, Sir. That was because Monday was available. Now Monday goes to the food debate and Friday goes to the other debate. So, only 15 hours are available and you have put down business for 22½ hours.

Mr. Speaker: We will see.

Shri Satya Narayan Sinha: It is a question of simple arithmetic. We will sit down and see. Of course, if time is increased by the Business Advisory Committee for some items, to that extent we will have to drop some of these items.

श्री हुकम चन्द कछवाय : गणपूर्ति खूती नहीं है।

Shri Satya Narayan Sinha: About bonus to employees of public undertakings, I hope some statement will be made. Some decision has been

taken with regard to that by the Cabinet, I believe, and the Minister concerned might make some statement about that.

About the Orissa elections, I have no idea if anything is under contemplation of Government.

Shri Hari Vishnu Kamath: Ask the Prime Minister and Law Minister. Then, about next session any idea?

Shri Satya Narayan Sinha: I will request him to make it easy for Members.

Mr. Speaker: When is the next session?

Shri Satya Narayan Sinha: I cannot say exactly about the next session. I said it will be in early February.

Mr. Speaker: I saw in one paper that it was put down as 7th. Here the Minister of Parliamentary Affairs only told us that it will be in the beginning of February but that newspaper put it definitely as 7th.

Shri Hari Vishnu Kamath: He has told the press and not us.

Shri Satya Narayan Sinha: Many things are conjectured by the newspaper people.

Shri Hari Vishnu Kamath: You did not tell them, I hope.

Shri Satya Narayan Sinha: Sometimes they are right; mostly they are wrong.

श्री प्रकाशबीर शास्त्री : जो बात सबसे महत्वपूर्ण है और जिसको चार पांच मंत्रियों ने एक साथ कहा है, उसका तो ध्यान बिल्कुल ही नहीं किया है।

श्री सत्य नारायण सिंह : जो सवाल प्रकाशबीर शास्त्री जी ने उठाया है वह ग्रहण मामला जरूर है, मैं मानता हूँ। बहुत से दूसरे मंत्रियों ने भी इस मामले को उठाया है।

बस मैं इसका जवाब दे चुका हूँ। यह मामला बहुत मर्तबा उठ चुका है। गवर्नमेंट का जो पहले खयाल था वही अब भी है कि इसके बारे में बिसफ़हान इस वक्त नहीं करनी चाहिये। यही उसका खयाल है। मैं क्या करूँ। मैं एक बार फिर कहूँगा कि श्रीर प्राप बोगों का जो खयाल है वह प्रधान मन्त्री जी तक पहुँचा दूँगा और दूसरे लोगों से भी कहूँगा। लेकिन जहाँ तक मेरा खयाल है इस सेशन में इस पर कोई बहस नहीं हो सकेगी। यह मामला फारेन एफेयर्स की डिबेट के मौके पर भी उठाया गया था। उस वक्त कहा जा चुका है कि यह काफी है और इसको चलन ब किया जाए।

Shri Nath Pal (Rajapur): Mr. Speaker, on a point of clarification, We have been sitting listening very patiently.

Mr. Speaker: Nobody had listened patiently; all through there were interruptions and then to claim that they had been listening patiently would be too much.

Shri Nath Pal: Your observations have slightly disturbed us. If you hear me out just for half a minute, you will know the reason why I am raising it. You asked of the Minister just now whether the date is announced in the press regarding the next session of Parliament as the real date. It means, therefore, that even you are in doubt with regard to the next session. If it is true, it seems to be rather a reprehensible practice that even the Speaker of the Lok Sabha does not know the date and he is not consulted. Let them not consult you, Sir, about Government business, but we do demand that the Speaker of the Lok Sabha is consulted as regards the date of summons.

Shri Satya Narayan Sinha: The Speaker is always consulted.

Shri Nath Pal: But it seemed from his remarks

Shri Satya Narayan Sinha: You have not followed it. I am really surprised that sometimes a very intelligent person also misses the point. The date will be finalised certainly in consultation with the Speaker of Lok Sabha and the Chairman of Rajya Sabha. All I have said is that what the press has said. . . .

Shri Sonavane (Pandharpur): Before or after?

Shri Nath Pal: What the Speaker said gave us an impression that he was not.

Shri Satya Narayan Sinha: When there will be final decision about it, of course, the Speaker will be consulted.

Shri Nath Pal: We want him to be consulted before the decision. Now the cat is out of the bag.

Mr. Speaker: I must make it clear that every time a date is to be fixed, it is tentatively set and sent to me. I am consulted. If I agree, then alone it is finalised. The suggestion has to come from Government. That is normally done. I have no complaint on that account. I am always consulted in this case. Bills to be introduced, Shri Gulzarilal Nanda.

12.48 hrs.

CRIMINAL LAW AMENDMENT (AMENDMENT) BILL*, 1965

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Sir, on behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill further to amend the Criminal Law Amendment Act, 1952.

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